

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G STRANSFER PETITION (CRIMINAL) Diary No. 41443/2023

RAGHU RAMAKRISHNA RAJU

Petitioner(s)

VERSUS

CENTRAL BUREAU OF INVESTIGATION &amp; ORS.

Respondent(s)

(FOR ADMISSION and IA No.220815/2023-PERMISSION TO FILE PETITION  
(SLP/TP/WP/..))

Date : 03-11-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJIV KHANNA  
HON'BLE MR. JUSTICE S.V.N. BHATTI

For Petitioner(s)

Mr. Balaji Srinivasan, AOR  
Mr. Rohan Dewan, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following  
O R D E R

Doubts have arisen whether the present transfer petition on behalf of the petitioner - Raghu Ramakrishna Raju will be maintainable. However, we would like to ascertain and know the reason why trial is taking so long to conclude.

Issue notice on the applications, as well as, the transfer petition, returnable in the month of January 2024.

Notice will be served by all modes, including *dasti*.

We clarify that the proceedings have not been stayed and the same will continue in accordance with law.

(DEEPAK GUGLANI)  
AR-cum-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR